

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, Dated: 23.8.1979

NOTIFICATION  
INCOME TAX

No. 2983 (F.No.261/14/79-ITJ) In exercise of the powers conferred by sub-section(1) of the Section 122 of the Income-tax Act, 1961 and of all other powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendments in the Schedule appended to its Notification No.2383(F.No.261/7/78-ITJ) dated 7.7.73.

In the said Schedule the following alteration shall be made:

Sr. No.	Range	Income-tax	Circle/added/deleted.
12.	A.A.C., Bhavnagar Range, Bhavnagar.	Entry No.2.	"Central Circle Bhavnagar" may be deleted.

Whereas the Income-tax Circle or ward (as per original nomenclature and/or after redesignation) stands transferred by this Notification from one Range to another Range, appeals arising out of the assessment made in that Income tax Circle or Ward (as per original nomenclature and/or after ~~tax~~ redesignation) and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle or Ward (as per original nomenclature and/or after redesignation) is transferred shall from the date of this Notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom said circle or ward (as per original nomenclature and/or after redesignation) is transferred.

This notification shall take effect from 7.1.79 1.9.1979.

*(S.K. Bhatnagar)*  
(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes

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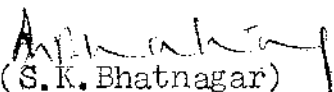
1. The Commissioner of Income-tax, Gujarat (Central) Ahmedabad - 15 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) ( Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.

*(S.K. Bhatnagar)*  
(S.K. Bhatnagar)  
Under Secretary

Central Board of Direct Taxes

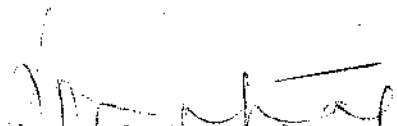
Whereas an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Charge to another Charge, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax of the Charge from whom the Income-tax Circle, Ward, or District or part thereof is transferred shall, from the date of this Notification takes effect, be transferred to and dealt with by the Commissioner of Income-tax of the Charge to whom the said circle, Ward or District or part thereof is transferred.

This notification shall take effect from 3.9.1979.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Delhi-I, New Delhi - 25 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.& P) ( Bulletin) New Delhi - 5 copies
4. Ad-VI Section/E.D. Section.

  
(S.K. Bhatnagar)  
Under Secretary  
Central Board of Direct Taxes.